



2026:DHC:4468



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% *Date of Decision: 19.05.2026*

+ **W.P.(CRL) 832/2026**

DEEPAK KUMAR@DEEPU YADAV .....Petitioner

Through: Mr. Arhum Sayeed and Mr. Rahil  
Ahmed, Advocates

versus

STATE OF NCT OF DELHI .....Respondent

Through: Mr. Amol Sinha, ASC for State with  
Mr. Kshitiz Garg and Mr. Ashvini  
Kumar, Advocates with Inspector  
Chetan Singh

**CORAM: JUSTICE GIRISH KATHPALIA**

**J U D G M E N T (ORAL)**

1. Petitioner seeks quashing of Order No. F.18/477/2025/HG/Prisons/4429-32 dated 16.01.2026 passed by the competent authority and grant of parole for a period of two months.
2. Learned ASC assisted by Inspector Chetan Singh submits that verification report/reply has already been filed.
3. I have heard learned counsel for petitioner and learned ASC.



4. Broadly speaking, the petitioner, convicted of murder after rape, is undergoing life imprisonment and has already spent almost 17 years in jail. The parole was sought by the petitioner on two grounds, namely, repair of his house and maintenance of social ties. The parole application was dismissed by the competent authority on the ground that on being checked, it was found that his house did not require any immediate repairs.

5. Learned ASC refers to the verification report dated 09.05.2026, which is accompanied with a picture of the house of the petitioner and it is contended that no repair is required in the said house. I find substance that the picture of the house of petitioner does not show that the house requires any repair.

6. Learned counsel for petitioner submits that his vital ground seeking parole is to maintain social ties. In this regard, learned counsel for petitioner refers to Rule 1208(vii) of the Delhi Prisons Rules, which contemplates this ground. On this aspect, learned ASC, in all fairness, does not contest.

7. That being so, the impugned order to the extent that the same does not consider the necessity for the petitioner to maintain social ties is not sustainable and the same is set aside.

8. The petition is allowed and the petitioner is directed to be released on parole for a period of four weeks subject to his furnishing a personal bond in the sum of Rs.10,000/- with one surety in the like amount to the satisfaction of the concerned Jail Superintendent.



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9. At the time of releasing the petitioner on parole, the concerned Jail Superintendent shall inform him in writing against acknowledgment, the specific date on which the petitioner has to surrender back after completion of parole period.

10. Copy of this order be sent to the concerned Jail Superintendent for compliance.

**GIRISH KATHPALIA  
(JUDGE)**

**MAY 19, 2026/as**